## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 108 OF 2016 AND APPEAL NO. 213 OF 2016

Dated: 11th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

**APPEAL NO. 108 OF 2016** 

Maharashtra State Electricity Distribution Co. Ltd. .... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Kiran Gandhi

Ms. Ramani Taneja Mr. Udit Gupta for R-2

Counsel for the Respondent(s) : Mr. Hasan Murtaza for R.2

**APPEAL NO. 213 OF 2016** 

The Mula Pravara Electric Co-operative Society Ltd. .... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Kiran Gandhi

Ms. Ramani Taneja Mr. Udit Gupta for R-2

## <u>ORDER</u>

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 10.10.2017 after serving copy on the other side.

List these matters on <u>23.10.2017</u>.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd